NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 227/Chd/Pb/2018

In the matter of:

Kamal Chemicals …Petitioner
Vs.
Cosmos Sanjay Weaving Mills Pvt.Ltd. …Respondent

Present: Mr.Pulkit Goyal, Advocate for the petitioner.

Having heard learned counsel for the petitioner, we find that the affidavit at page 25 of the paper book is not in accordance with the requirements of Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016 inasmuch as the non-raising of dispute is certified only for the period after sending of the demand notice. Notice of this defect to the petitioner. Learned counsel for the petitioner accepts. Notice. Let fresh affidavit be filed within 7 days. The petitioner shall also file tracking report with regard to the delivery of the demand notice sent to the corporate debtor.

List the matter on 28.08.2018 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Aug 02, 2018
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